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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 174/2002 in
MA 309/2002 in
OA 3321/2001

New Delhi this the 7th day of October, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).
Hon'ble Shri Govindan S. Tampi, Member (A).

Union of India through

1. The Secretary,
Railway Board,
Rail Bhawan,
New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

... Applicants.

Versus

Shri Dava Ram,
Ex-Head Clerk,
Commercial Branch,
Northern Railway,
State Entry Road,
New Delhi.

... Respondent.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).

We have seen the averments in RA 174/2002. We are unable to agree with the contentions of the Review applicants/respondents that there are any errors apparent on the face of the record in the order dated 22.2.2002 to justify review of the order under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule 1 CPC. In the facts of the case, there is no justification to review

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the aforesaid order and R.A. is accordingly rejected, as
the respondents can bring the relevant facts on record
by filing their reply.

(Govindan
Member (A))

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'